GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

LOK SABHA UNSTARRED QUESTION No. 3059 TO BE ANSWERED ON 22.03.2022

STATUS OF DILRMP

3059. SHRI MARGANI BHARAT:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the status of Digital India Land Records Modernisation Programme (DILRMP);
- (b) whether it is true that this programme has ended on 31st March, 2021;
- (c) if so, the efforts being made by the Government to get the period of this programme extended beyond March, 2021;
- (d) whether it is true that the Government of Andhra Pradesh/public representatives from Andhra Pradesh have requested to include the work of 'Planting of survey stones' under MGNREGS; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI FAGGAN SINGH KULASTE)

- (a) to (c): Digital India Land Records Modernization Programme (DILRMP), the erstwhile National Land Records Modernization Programme was launched in 2008-09 as a Centrally Sponsored Scheme and converted to a Central Sector Scheme with effect from 1st April, 2016 with 100% funding by the Centre. The Programme has got extended for a period of five years from the year 2021-22 to 2025-26. Substantial progress has been made under DILRMP. The details of physical progress as per Management Information System (MIS) and reports received from States / UTs as on 16.03.2022 is attached at **Annexure**.
- (d) to (e): Yes, Sir. As per information provided by Department of Rural Development, representations were received from State Government of Andhra Pradesh and other public representatives regarding including the work of planting of stones and clearing the bushes during resurvey of Lands under Mahatma Gandhi NREGA.

In this regards after detailed examination of the matter it was found that the proposed work is not permissible activity under the Mahatma Gandhi NREGA, as they are not-tangible and will not lead to creation of productive and durable assets. Thus the proposal of State Government of Andhra Pradesh was not accepted as the proposed activity was not in line of the objectives of the Mahatma Gandhi NREG Act.

Annexure

Physical Progress-National

Annexure referred in reply to part (a) to (c) of Lok Sabha Unstarred Question No. 3059 to be answered on 22.03.2022

S. No.	Component	Units	Total	Completed
1	Computerization of Land Records			
	Computerization of Record of Rights (RoRs)	No. of Villages	656515	611205(93.10%)
b	Digitization of Cadastral Maps/FMBs	No. of Maps / FMBs	16271859	11152156(68.54%)
С	Cadastral maps linked to RoR	No. of Villages	656515	378681(57.68%)
2				
a	Computerization of SROs	No. of SROs	5223	4884(93.51%)
b	Integration of SROs and Revenue Office	No. of SROs	5223	3997(75.36%)
3	Establishment of Modern Record Room	No. of Tehsils	6718	2512(37.39%)
4	Survey / re-Survey	No. of Villages	656515	75607(11.52%)
